

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 18.3.2015

OA No.291/00174/2015

Ms. Kavita Bhati, Counsel for the applicant.

Heard the learned counsel for the applicant.

The applicant has filed the present OA being aggrieved by the selection of Ms. Rajni Pal, (Respondent No.4) on the post of Gr.D under the Scouts and Guide Quota vide Notification dated 2.3.2015 (Ann.A/1). The Learned counsel for the applicant submits that the applicant has filed a representation dated 4.3.2015 (Ann.A/6) before the respondents (Respondent No.2) which is pending consideration.

In the interest of justice the respondent No.2 is directed to consider and decide the representation of the applicant according to the provisions of law by passing a reasoned and speaking order within a period of 2 months from the date of receipt of copy of this order.

The Ld. Counsel for the applicant is directed to provide copy of the paper book of the present OA to the respondent No.2 along with the copy of this order. With these directions the OA is disposed of. If the applicant is aggrieved by the decision of the respondent No.2, he is at liberty to file a substantive OA before the Tribunal.


(ANIL KUMAR)

ADMINISTRATIVE MEMBER

Adm/

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

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ORDER SHEET**

ORDERS OF THE TRIBUNAL

Date: 9.7.2015

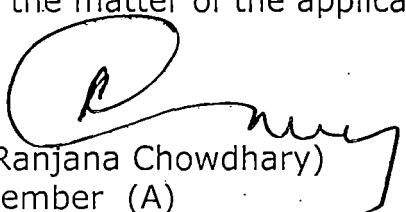
MA No.291/00221/2015 (OA No.291/00174/2015)

Mr. Amit Mathur, Proxy Counsel for
Ms. Kavita Bhati, Counsel for the applicant.
Mr. V.K.Pareek, Proxy Counsel for
Mr. P.K.Sharma, Counsel for respondents.

Heard on the MA No.291/00221/2015 filed by the respondents requesting to grant the extension of four months time to decide the matter.

Counsel for the applicant has no objection in granting the extension of time.

M.A. is allowed. Three months time is granted further to decide the matter of the applicant.


(Mrs. Ranjana Chowdhary)
Member (A)


(Justice Harun-Ul-Rashid)
Member (J)

Adm/